

आयकर अपीलीय अधिकरण न्यायपीठ रायपुर में।  
**IN THE INCOME TAX APPELLATE TRIBUNAL  
RAIPUR BENCH: RAIPUR**

श्री रवीश सूद , न्यायिक सदस्य, एवं  
श्री अरुण खोडपिया, लेखा सदस्य के समक्ष  
**BEFORE SHRI RAVISH SOOD, JUDICIAL MEMBER AND  
SHRI ARUN KHODPIA, ACCOUNTANT MEMBER**

आयकर अपील सं./ITA No.97/RPR/2023  
निर्धारण वर्ष /Assessment Year: 2013-14

Mr.Giridhar Jadhao,  
F-60, Shri Ram Vatika,  
Near Ram Mandir,  
Teacher Colony Kota,  
Raipur-492 001.  
[PAN: ACJPJ 7367 A]  
(अपीलार्थी/Appellant)

v. The Dy. Commissioner –  
of Income Tax,  
Circle-2(1),  
Raipur.  
(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से/ Appellant by : Mr.R.B.Doshi, CA  
प्रत्यर्थी की ओर से /Respondent by : Mr.Satya Prakash Sharma,  
Sr.DR  
सुनवाई की तारीख/Date of Hearing : 17.08.2023  
घोषणा की तारीख /Date of Pronouncement : 17.08.2023

**आदेश / ORDER**

**PER ARUN KHODPIA, ACCOUNTANT MEMBER:**

This appeal filed by the assessee is directed against the order of the Commissioner of Income Tax (Appeals), Income Tax Department, National Faceless Appeal Centre, Delhi, dated 19.01.2023, and pertains to assessment year 2013-14.

2. The Id.Counsel for the assessee, at the time of hearing, submitted a request letter dated 17.08.2023 to withdraw the appeal, and prayed that

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assessee may be permitted to withdraw its appeal, which is extracted as under:

Date: 17.08.2023

**Before the Hon'ble Income Tax Appellate Tribunal, Raipur Bench, Raipur**

Request for withdrawal of appeal

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Name of the assessee	: <b>Giridhar Jadhao</b>
Assessment Year	: 2013-14
Appeal No.	: ITA No. 97/RPR/2023 (Assessee)
Date of hearing	: 17.08.2023

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Respected Sirs,

1. The above mentioned appeal has been fixed for hearing before Hon'ble Bench on **17.08.2023**.
2. In this regard, it is humbly submitted that due to smallness of amount of penalty involved, the assessee wishes to withdraw the appeal filed.
3. Therefore, it is most humbly and respectfully requested that the assessee may kindly be permitted to withdraw the appeal.


Thanking you.

Yours faithfully,

  
(R.B. Doshi)  
Counsel for the Assessee

  
(Giridhar Jadhao)

CC to: Ld. CIT- Departmental Representative  
ITAT Raipur Bench, Raipur

  
(R.B. Doshi)  
Counsel for the Assessee

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3. The Id.DR for the Revenue, has no objection to withdrawal of the appeal by the assessee.
4. In view of the above request, the assessee is permitted to withdraw the appeal.
5. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on the 17<sup>th</sup> day of August 2023, in Raipur.

**Sd/-**

(रवीश सूद)

**(RAVISH SOOD)**

**न्यायिक सदस्य/JUDICIAL MEMBER**

**Sd/-**

(अरुण खोडपिया)

**(ARUN KHODPIA)**

**लेखा सदस्य/ACCOUNTANT MEMBER**

रायपुर/Raipur,

दिनांक/Dated: 17<sup>th</sup> August, 2023.

**TLN, Sr.PS (on Tour)**

आदेश की प्रतिलिपि अग्रेषित/**Copy to:**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. आयकर आयुक्त (अपील) / The CIT(A)-1, Raipur (C.G)
4. The Pr.CIT-1, Raipur (C.G)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, रायपुर बेंच, रायपुर /  
The DR, ITAT, Raipur Bench, Raipur.
6. गार्ड फाईल/Guard File

आदेशानुसार / By Order

वरिष्ठ निजी सचिव / Sr. Private Secretary  
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur